

(ii) Annual Report of the Western Shipping Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library, See No. LT-2738/61.*]

**NOTIFICATIONS UNDER SEA CUSTOMS ACT  
AND CENTRAL EXCISES AND SALT ACT**

**The Minister of Revenue and Civil  
Expenditure (Dr. B. Gopala Reddi):** I  
beg to lay on the Table—

(i) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 250 dated the 4th March, 1961.

(b) G.S.R. No. 251 dated the 4th March, 1961.

(ii) A copy of Notification No. G.S.R. 253 dated the 4th March, 1961 under sub-section (4) of Section 43B of the Sea Customs Act 1878 and Section 38 of the Central Excises and Salt, Act, 1944, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960. [*Placed in Library, See No. LT-2748/61.*]

**NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT**

**The Minister of Agriculture (Dr. P. S. Deshmukh):** On behalf of Shri M. V. Krishnappa I beg to lay on the Table a copy of Notification No. G.S.R. 226 dated the 15th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [*Placed in Library, See No. LT-2739/61.*]

**NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT AND AGRICULTURAL PRO-  
DUCE (DEVELOPMENT AND WAREHOUS-  
ING) CORPORATIONS ACT**

**The Deputy Minister of Food and  
Agriculture (Shri A. M. Thomas):** I  
beg to lay on the Table a copy of each  
of the following Notifications:—

(i) G.S.R. No. 267 dated the 4th March, 1961 rescinding S.R.O. Nos. 1554 and 1555 dated the 7th July, 1956, under sub-section (6) of section 3 of the Essential Commodities Act 1955. [*Placed in Library, See No. LT-2751/61.*]

(ii) G.S.R. No. 269 dated the 1st March, 1961, under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, making certain further amendment to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956. [*Placed in Library, See No. LT-2752/61.*]

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**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the U.P. Sugarcane Cess (Validation) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 6th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of Rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation Bill, 1961, which was

passed by the Lok Sabha at its sitting held on the 14th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House had no recommendations to make to the Lok Sabha in regard to the said Bill."

CORRECTION OF ANSWER TO STARRED QUESTION NO. 45

**The Minister of Health (Shri Kar-markar):** In the reply to the Starred Question No. 45 answered by me on the 16th February, 1961, I had stated that "we have circularised the State Governments offering six in the first instance and that we were awaiting their reaction." The correct position is that the question is still under consideration.

In reply to a further question by Shri Chandra Shankar as to whether the Ayurveda students of Indian University get admission in foreign universities I had replied that there is a reciprocal arrangement for recognising degrees. The position is that some students of Ayurveda get admission in foreign universities. The reciprocal arrangement does not, however, include degrees in Ayurveda.

I apologise for the inconvenience caused to the House.

GOVERNMENT BUSINESS FOR FOLLOWING WEEK

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that in accordance with the order of discussion and voting of Demands for Grants announced by me on the 15th March, 1961, Government Business for the week commencing 20th March will consist of discussion and voting of Demands for Grants in respect of the—

- (1) Ministry of Education.
- (2) Ministry of Health.

- (3) Ministry of Scientific Research and Cultural Affairs.
- (4) Ministry of Information and Broadcasting.
- (5) Ministry of Law.
- (6) Ministry of Home Affairs.
- (7) Ministry of Works, Housing & Supply.

12:22 hrs.

CENTRAL BUDGET—GENERAL DISCUSSION—contd.

**Mr. Speaker:** The House will now proceed with the general discussion of the General Budget. Shri R. S. Tiwari was in possession of the House. He took three minutes.

**Shri Braj Raj Singh (Firozabad):** May we know at what time the Finance Minister will reply?

**Mr. Speaker:** We must conclude this debate by 3-30. After that for two and a half hours we will have Private Members' business. The House will go on till six o'clock today.

**The Minister of Finance (Shri Morarji Desai):** Sir, it will have to end before 3-30 because the Vote on Account and the Appropriation Bill have also to be disposed of. Therefore, if it ends at 3-15 it would be better, and I may be allowed to reply at 1-45.

**Mr. Speaker:** Very well, a small margin will be provided. Yes, Shri R. S. Tiwari. Hon. Members will take ten minutes each. It was agreed yesterday.

श्री रा० स० तिवारी (खजुराहो) :  
 अध्यक्ष महोदय, मैं कल यह निवेदन कर रहा था कि प्रजातंत्री राज्य में प्रजा के हित के लिए, प्रजा की उन्नति के लिए, यदि कुछ टैक्स लगाये जाते हैं, तो उस पर कोई एत-राज नहीं हो सकता है। वित्त मंत्री ने ये टैक्स